

acquired by the Central Government after their partition by the Competent Officer in 1964;

(b) if not, how the Regional Authorities of U.P. disposed of these properties without their acquisition;

(c) whether the above authorities were competent to divide and sell them without the help of technical staff in the Department; and

(d) whether any financial loss has been incurred by Government as a result of the above transaction?

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): (a) The properties were partitioned by the Competent Officer in April, 1963. Thereafter, they were acquired under the general notification issued under Section 12 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, issued in December, 1963

(b) Does not arise

(c) As the disposal of the properties did not involve any technical problem, help of technical officers was not necessary.

(d) The sales in the case of 23 purchases have since been finalised and the sale certificates issued in favour of the auction purchasers. In the case of remaining seven cases disputes have arisen and the sales have not yet been finalised.

The properties have been sold by open public auction and only the highest bids offered at the open auction were accepted. The question of loss, therefore, does not arise.

The groves are situated in village Kakramau, Saryan, district Sitapur and not in village Khirkaiya. The sales of these groves have since been cancelled.

Regional Engineering College Hostel and Mess Employees Union, Chathamangalam, Kerala

599. Shri A. Sridharan: Will the

Minister of Education be pleased to state:

(a) whether the Central Government have received any representation from the Regional Engineering College Hostel and Mess Employees Union, Chathamangalam, Kerala, regarding the *en masse* retrenchment of mess employees; and

(b) if so, the action taken in the matter?

The Minister of State in the Ministry of Education (Shri Bhagwat Jha Azad): (a) No, Sir. There has been no retrenchment of mess employees.

(b) Does not arise.

#### टेलीफोन कर्मचारी

600. श्री हरदयाल देवगुप्त : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) देश भर में 60 वर्ष से अधिक आयु के कितने कर्मचारी दैनिक वेतन पर तारघरों में काम कर रहे हैं;

(ख) क्या यह सच है कि देश में अस्थायी तार बाबुओं की संख्या 600 से अधिक है और इनमें से 100 तार बाबुओं को, जिन्होंने दो वर्ष तक सेवा की है, सेवा समाप्त के नोटिस मिल गये हैं; और

(ग) यदि हा, तो ऐसे नोटिस दिये जाने के क्या कारण हैं और क्या वे कारण उन नोटिसों में बताये गये हैं ?

संसद्-कार्य विभाग तथा संचार विभाग में राज्य-स्तरी (श्री इन्द्रकुमार गुजराल) : (क) मार्च, 1967 के बीच लगभग 80 ।

(ख) अस्थायी तार-संकेतकों की संख्या लगभग 2850 है और दो वर्ष तक की नौकरी वाले उन अस्थायी तार-संकेतकों की संख्या जिन्हें "नियमानुसार काम करो" आन्दोलन के दौरान सेवा-समाप्त के नोटिस दे दिये गये थे, लगभग 170 है ।

(घ) नोटिस केन्द्रीय सिविल सेवा (प्रस्थायी सेवा) नियमावली, 1965 के नियम 5 के अन्तर्गत असंतोषजनक आचरण के कारण दिये गये। इस नियम के अन्तर्गत नौकरी की समाप्ति के लिए कोई कारण बताना जरूरी नहीं है।

#### Charges for Telephone Calls

601. **Shri Jyotirmoy Basu:** Will the Minister of Communications be pleased to state:

(a) whether the charges for a single local telephone call are different in Madras, Bombay and Calcutta;

(b) if so, the actual charges and the reasons for the difference;

(c) whether there is also a difference in the annual rental and free calls permitted in these cities; and

(d) if so, the steps taken to remove this disparity?

**The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri I. K. Gujral):**

(a) No. The charges are 15 paise per call every-where.

(b) Does not arise.

(c) The quarterly rental in the local area of Madras, Bombay, Calcutta and Delhi is Rs. 75, while it is Rs. 60 in other metered exchanges. The number of free calls in the same every-where.

(d) The difference is justified by higher costs in the very large cities.

#### Representation of Minorities in Central Government Services

602. **Shri Jyotirmoy Basu:** Will the Minister of Home Affairs be pleased to state:

(a) whether Government have received any complaints regarding the inadequate representation of minority

communities (including Muslims from West Bengal) in Central Government Services; and

(b) if so, the steps taken to give adequate representation to such communities?

**The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla):** (a) Yes, Sir. Representations have been received from time to time from members of various minority communities on this subject.

(b) The Constitution of India guarantees equality of opportunity for all citizens in matters relating to employment or appointment to any office under the State and also provides that no citizen shall be ineligible for or discriminated against on grounds *inter alia* of religion. Reservations in appointments or posts are only permissible in favour of any backward class of citizens, which, in the opinion of the State, is not adequately represented in the services under the State, consistently with the maintenance of efficiency of administration. These provisions of the Constitution do not permit of reservations in favour of members of minority communities as such. It is hoped that with the improvement in educational facilities and spread of education, the minority communities will gradually secure better representation in the services under the Central Government on the basis of merit.

#### Telephone Billing in Calcutta

603. **Shri Jyotirmoy Basu:** Will the Minister of Communications be pleased to state:

(a) whether the Telephone billing in Calcutta is done by accounting machines;

(b) if so, the total number of employees who have been working in the Billing Department during the last 3 years;

(c) the number of complaints received regarding the incorrect billing